

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 1949/2024 In C.P. (IB)/1171(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2024**

NAME OF THE PARTIES: - Sankalp Recreation Private Limited
V/s
Rohit Ramesh Mehra Resolution
Professional of Rajesh Business and
Leisure Hotels Private Limited
IN THE MATTER OF
ICICI Bank Limited
V/s
Rajesh Business & Leisure Hotels
Private Limited

Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1949/2024: - Adv. Nausher Kohli a/w Adv. Umang Mehta appeared for the Applicant. Adv. Harsh Behany appeared for the Successful Resolution Applicant. Adv. Shyam Kapadia appeared for the CoC through VC. Adv. Ishita Srivastava a/w Adv. Ichchha kalash appeared for the Respondent/RP through VC.

This IA has been filed by the applicant i.e. Sankalp Recreation Private Limited, one of the unsuccessful Resolution Applicant to take on record the order dated 18.03.2024 passed by the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No. 459 of 2024 in the matter of "Ashdan Properties Pvt. Ltd. Vs. Mamta Binani, RP of Rolta India Ltd. & Ors." It

has been stated that the order dated 18.03.2024 rendered by Hon'ble NCLAT is relevant for the decision in this case with regard to the application for the approval of the Resolution Plan. However, in our considered view, there was no need to file an IA merely to place on record order of the Hon'ble NCLAT which could have been directly brought to our knowledge by way of mentioning the matter in court. Therefore, the application **is rejected and disposed of**. However, this bench will consider the law laid down in the order dated 18.03.2024 while deciding the IA in question.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)